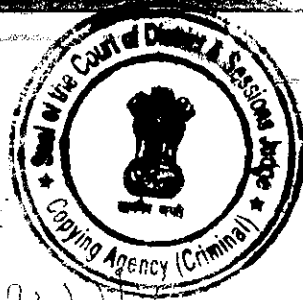


Court of Sh Ajay Gupta Acmm Delhi 233/11  
R/12



IN THE HON'BLE COURT OF LD. ACMM, TIS HAZARI, DELHI

727/99  
COMPANY CASE NO. 16/9/99 OF 1999

IN THE MATTER OF :

REGISTRAR OF COMPANIES  
NCT OF DELHI & HARYANA

By P.100/11  
ACMM (SA)  
DELHI  
27/9/10  
..COMPLAINANT  
0240120040351999

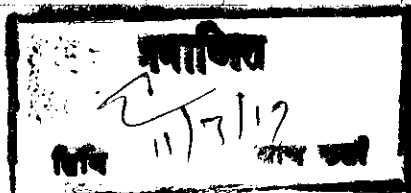
VERSUS

1. M/S.REINZ GASKETS LTD.  
having its Regd. Office  
at 708, Kailash,  
26, K.G. Marg,  
NEW DELHI-110001.

2. Shri Navnit Talwar,  
(Managing Director,  
141, Sunder Nagar,  
NEW DELHI-110003.

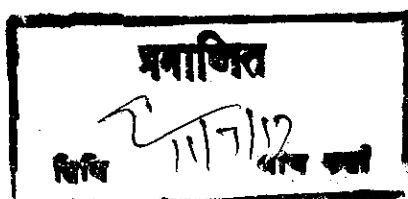
3. Shri R.K. Sharma, → P.O  
708, Kailash,  
26, K.G. Marg,  
NEW DELHI-110001.

..ACCUSED





COMPLAINT UNDER SECTION 209(3)(b) READ WITH SECTION 211,  
SCHEDULE VI PART I & II OF THE COMPANIES ACT, 1956  
PUNISHABLE UNDER SECTION 209(5) & 211(7) RESPECTIVELY OF  
THE ACT.





ROC VS. M/S REINZ GASKETS LTD. & ORS.

02.05.06

Present:- CP for ROC

Accused Navneet Talwar is present on bail.

Accused R.K. Sharma is absent.

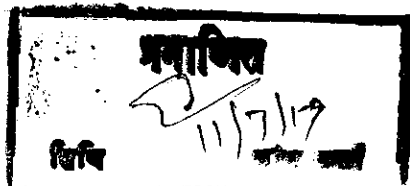
Process Server, Ct. Brij Pal who served process U/s 82-83 Cr.PC against accused R.K. Sharma, is present. His statement is recorded as CW1.

I have perused his statement as well as reports on the process U/s 82-83 Cr.PC. I am satisfied that accused R.K. Sharma is not traceable and has no property capable of being attached in his name. Accused R.K. Sharma is declared P.O.

Case be listed for notice on 02.08.06.

ACMM/Delhi

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ROC VS. REINZ GASKETS LIMITED & ORS.

CW1, Statement of Constable Brij Pal, No. 876-ND, P.S.Tilak Marg, New  
D.C.B., ON SA



On 27.08.2003 I was entrusted with service of process u/s 82 Cr.PC with respect to accused R.K.Sharma. I went to the stated address i.e. 708, Kailash, 26, K.G.Marg, New Delhi. and searched for the accused but he could not be located. I pasted a copy of process on the notice board of the court and a copy thereof at the conspicuous place near the stated address of the accused. I have given my report on the process U/s 82 Cr.PC. The same is Ex.CW1/A.

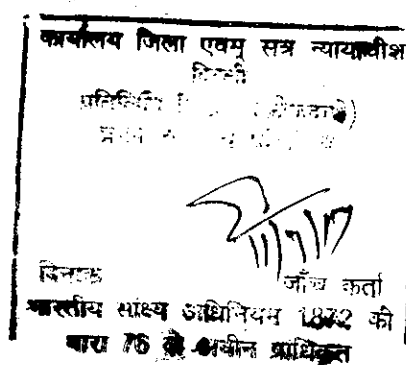
On 27.09.2003, I was also entrusted with process U/s 83 Cr.PC with respect to accused but could not locate any movable or immovable property capable of being attached in his name. Report on the process U/s 83 Cr.PC is Ex.CW1/B.

RO & AC

ACMM/Delhi

02.05.2006

Bps



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